

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1920-1921/2022

(Arising out of impugned final judgment and order dated 31-03-2021 in OPFC No. 140/2021 29-09-2021 in RP No. 406/2021 passed by the High Court Of Kerala At Ernakulam)

MOHAMMED NAZIR ABDUL AZIZ

Petitioner(s)

VERSUS

KADHEEJA KALLADI PUTHANPURAYIL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.17856/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. D. Durga Devi, Adv.
Mr. Mani Bhushan Sinha, Adv.
Mr. Pranab Prakash, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks time to inform this Court by what time the petitioner will be able to satisfy the decree passed by the foreign Court on 10th February, 2018. Let instructions be taken by the Learned counsel for the petitioner.

List the matter on 22.04.2022.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)